

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cont. (Cvl.) No. 1194 of 2019

Dr. Kalawati Jaiswal ... Petitioner
Versus
The State of Jharkhand & Anr. Opposite Parties

CORAM: HON'BLE MR. JUSTICE DR. S. N. PATHAK
(Through: Video Conferencing)

For Petitioner : Mr. A.K. Sahani, Advocate
For Opposite Parties : Mr. M.A. Khan, GP-IV

02/ 26.06.2020 In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onwards. They have no complaint in respect to the audio and video clarity and quality.

On the request of the learned counsel for the opposite parties, put up this case after four weeks' for compliance of the Court's order dated 09.08.2018.

It is made clear that no further adjournment shall be granted in this case.

(Dr. S.N. Pathak, J.)